

ITEM NO.21

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15245-15246/2024

[Arising out of impugned final judgment and order dated 09-10-2023 in CRLA No. 5886/2017 09-10-2023 in JA No. 214/2021 passed by the High Court of Judicature at Allahabad]

KAMMO BEGAM

Petitioner(s)

VERSUS

RASHEED & ORS.

Respondent(s)

IA No. 243224/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 243226/2024 - EXEMPTION FROM FILING O.T.

WITH

SLP(Crl) No. 12183/2025 (II)

IA No. 185327/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 185328/2025 - EXEMPTION FROM FILING O.T.

Diary No(s). 34993/2025 (II)

IA No. 200700/2025 - CONDONATION OF DELAY IN FILING

IA No. 200705/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 200691/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 200694/2025 - EXEMPTION FROM FILING O.T.

Date : 02-12-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
 HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Divyesh Pratap Singh, Adv.
 Mr. Yasharth Kant, AOR

Mr. C B Gururaj, Adv.
 Mr. Naveen Chandrashekar, Adv.
 Ms. Ilashri Gaur, Adv.
 Ms. Pragya Smriti, Adv.
 For M/S. Gururaj & Nayak, AOR

For Respondent(s) Mr. Divyesh Pratap Singh, Adv.
 Mr. Yasharth Kant, AOR
 Mr. Ghanshyam Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Applications for exemption from filing O.T. and for exemption from filing c/c of the impugned judgment are allowed.

Delay condoned.

Leave granted.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR